

consideration for want of clarification from concerned parties/supplies. Revision of rates of various items is a continuous process. Super Bazar consider the rates revision accordingly.

(d) No, Sir. Super Bazar has informed that they are selling fast moving items of reputed brands like Phillips, Sylvania, Mysore, G.E., Crompton lamps and Tube Lights and torches etc of Geep and Nippo.

(e) Does not arise.

(f) to (h). Government have received three letters from Members of Parliament in this regard. However, from the general public no letter has been received about this. The letters of the Hon'ble MPs were forwarded to the Super Bazar for appropriate action. The Super Bazar has already replied to the all three MPs on 20th November, 1996.

Super Bazar is an autonomous cooperative society and Government of India does not interfere in its day to day functioning including its business.

Reduction in Ration Quota

1711. SHRI RAM NAIK : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government are considering to reduce the foodgrain quota on the ration cards to a considerable extent as a result of the condition of the World Bank to reduce subsidies; and

(b) if so, the details thereof?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) No such proposal for reduction of foodgrain quota on the ration cards is under consideration of the Government.

(b) Does not arise.

Diversion of PDS Supply

1712. SHRI ISWAR PRASANNA HAZARIKA : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the State Government have been following a practice according to which the allottees are allowed to sell the foodgrains and finished product out of subsidised wheat in the open market on the ground that there is no demand in Public Distribution for such products or otherwise;

(b) if so, the details thereof;

(c) whether these quantities are adjusted against the subsequent months allotments;

(d) if not, whether the Government recover from the State Government and/or allottees the amounts of

subsidy out of the profit generated by high prices of the items so diverted in the open market;

(e) if so, the amounts so recovered during 1994-95 and 1995-96 till date; and

(f) if not, the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) and (b). The Central Government has allowed the State Governments/UTs to divert some portion of Public Distribution System (PDS) wheat to custom milling by the Roller Flour Mills for conversion into Maida/Suji/Atta etc. for distribution under PDS only at the prices fixed by the State Government. The State Government/UT is not to make any profit on the implementation of the Scheme for Custom Milling. In case of availability of excess quantity of such products, which have to be sold in the open market to avoid wastage etc., the differential between the controlled price and the price fetched in the open market shall be credited to the Central Government.

(c) to (f). The diversion of wheat for conversion is permitted only from the normal monthly quota allocated to the State/UT for PDS and no additional quota is allowed for this purpose. The differential between the controlled price and the price fetched in the open market is credited to the Central Government. However, the details of amount recovered is not available. While extending the scheme for one year w.e.f. 1.11.96 the scheme was reviewed and revised conditions have been issued which include submission of monthly returns with details of total amount credited to the Central Government.

[Translation]

Supply of Foodgrains

1713. SHRI VIJAY ANNAJI MUDE :
SHRI MURALIDHAR JENA :

Will the Minister of FOOD be pleased to state :

(a) the average monthly requirement/release/off take of various foodgrains, edible oil kerosene, soft coal and sugar under the Public Distribution System at present State/Union Territory-wise;

(b) whether several State Governments have sought enhancement of the quota of these items under PDS;

(c) if so, the details thereof, State/Union Territory-wise; and

(d) the action taken by the Government thereon?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) The average monthly allocation and offtake of the year 1995-96 of wheat, rice, sugar, kerosene, edible oils and soft-coke under Public Distribution System is given in the Statement.

(b) to (d). Yes, Sir. The requests of States for additional quota are considered in the monthly meetings of Inter-Ministerial Committee on allocation of PDS items and additional allocations

are made taking into account the availability of stock in hand, *inter se* demand of States/off-take position against the allocation made in the past etc.

STATEMENT

Average Monthly Allocation & Lifting of Wheat, Rice, Edible Oils, Kerosene, Sugar, Soft Coke for Financial Year 1995-96 Distributed Through PDS.

States/UTs	Figures in '000 tonnes									
	Wheat		Rice		Sugar	Ei.Oils		Kerosene *		Soft Coke
	Alloc.	Lift.	Alloc.	Lift.	Alloc.	Alloc.	Lift.	Alloc.	Lift.	Alloc.
Andhra Pradesh	16.00	8.56	218.33	179.94	26.78	5.55	3.32	51.29	51.11	0.00
Arunachal Pradesh	0.60	0.43	8.56	7.55	0.35	0.00	0.00	0.80	0.79	0.10
Assam	30.00	29.32	47.33	36.36	10.03	0.10	0.06	21.19	21.43	1.00
Bihar	58.80	18.93	31.80	1.96	35.57	0.02	0.00	50.58	50.51	60.00
Goa	3.53	1.78	6.50	3.73	0.52	0.33	0.26	2.28	2.33	0.00
Gujarat	69.63	35.41	34.08	17.38	17.18	4.08	3.84	67.19	67.54	2.00
Haryana	17.46	5.21	4.46	0.70	6.80	0.02	0.02	13.04	13.12	0.00
Himachal Pradesh	12.00	8.18	10.92	3.77	2.06	0.13	0.10	3.52	3.56	2.50
Jammu & Kashmir	30.00	9.67	44.00	20.77	2.93	0.06	0.03	7.17	7.52	2.50
Karnataka	30.00	18.29	120.26	78.58	18.80	0.92	0.55	39.74	40.53	0.00
Kerala	48.75	46.44	150.00	97.54	12.37	0.00	0.02	23.65	24.21	0.00
Madhya Pradesh	48.66	11.39	48.35	17.02	26.81	0.21	0.00	39.73	40.32	4.58
Maharashtra	91.67	50.88	71.50	29.96	31.99	2.50	1.26	127.30	126.77	2.00
Manipur	2.70	2.65	10.00	2.75	0.78	0.07	0.03	1.77	1.85	0.10
Meghalaya	2.33	2.31	14.33	13.68	0.72	0.02	0.00	0.34	1.34	0.10
Mizoram	2.00	1.95	7.83	7.80	0.31	0.11	0.03	0.53	0.53	0.25
Nagaland	1.52	1.67	6.04	5.90	0.49	0.34	0.25	0.89	0.96	1.00
Orissa	35.00	19.88	65.83	30.48	13.14	1.00	0.29	17.62	17.61	1.80
Punjab	12.92	0.63	1.39	0.15	8.42	0.00	0.00	27.41	27.49	0.00
Rajasthan	121.16	38.27	4.33	0.76	18.09	0.03	0.00	27.28	27.02	0.00
Sikkim	1.02	0.84	4.80	3.65	0.17	0.07	0.05	0.69	0.67	1.00
Tamil Nadu	25.83	13.53	132.50	132.33	23.50	0.67	0.42	56.27	56.25	0.00
Tripura	1.80	0.80	16.20	12.38	1.11	0.06	0.00	1.93	1.91	0.50
Uttar Pradesh	98.80	18.82	45.80	17.46	56.49	0.00	0.00	90.62	90.23	20.00
West Bengal	91.55	70.18	71.33	38.09	27.78	1.42	1.24	63.00	63.31	65.00
Andaman & Nicobar	0.75	0.00	2.50	0.00	0.27	0.01	0.00	0.39	0.38	0.00
Chandigarh	1.00	0.07	0.30	0.09	0.40	0.01	0.00	3.03	1.64	0.00
Dadra & Nagar Haveli	0.23	0.04	0.50	0.10	0.06	0.05	0.04	0.26	0.26	0.00
Daman & Diu	0.18	0.00	0.56	0.08	0.04	0.07	0.04	0.25	0.22	0.00
Delhi	70.00	12.78	20.00	2.20	10.86	0.28	0.22	20.08	20.17	9.00
Lakshdweep	0.04	0.00	0.53	0.39	0.08	0.02	0.02	0.07	0.02	0.00
Pondicherry	0.75	0.00	2.00	0.16	0.37	0.36	0.25	1.25	1.20	0.00

Lifting of Levy Sugar and Soft Coke is assumed to be 100% of Allocation